

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 127

**IA No. 2638/23, IA(I.B.C)/584(CH) 2024, 2788/23 , IA(I.B.C)/2970 (CH)2023,
IA(I.B.C)/2979 (CH)2023, IA(I.B.C)/ I39 (CH) 2024, IA(I.B.C)/ 155(CH) 2024,
IA(I.B.C)/547(CH) 2024, IA(I.B.C)/843(CH)2024, IA(1.B.C)/10140(CH)2024,
IA(I.B.C)/1015(CH)2024, IA(I.B.C)/ 1024(CH)2024**

CP (IB) No. 151/Chd/Chd/2019

(Admitted)

IN THE MATTER OF:-

Punjab National Bank

...Petitioner

Versus

V.I.R Foods Ltd.

...Respondent

Under Section: 7, IBC 2016, 12(2), 19(92) and Rule 11 of NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 12.06.2024.

Tanvi
30.04.2024

Sd/-
Court Officer